

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH - COURT NO. 1

Customs Appeal No. 42090 of 2014

(Arising out of Order-in-Original No. 28078/2014 dated 31.07.2014 passed by the Commissioner of Customs (Seaport-Import), Chennai)

M/s KTR Logistics Solutions Pvt. Ltd. Appellant

VERSUS

**Commissioner of Customs
(Seaport- Import), ChennaiRespondent**

APPEARANCE:

Ms. Nancy, Advocate for the Appellant
Shri L. Nandkumar, Authorized Representative of the Department

**CORAM: HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

FINAL ORDER NO. 41710 / 2021

DATE OF HEARING: July 23, 2021

JUSTICE DILIP GUPTA

This Appeal is directed against the order dated July 31, 2014 passed by the Commissioner of Customs (Import), by which the suspension of the Customs Broker License of the Appellant was continued.

2. It has been pointed out by learned Counsel for the Appellant that subsequently the Customs Broker License of the Appellant was revoked by order dated August 13, 2016 passed by the Commissioner but this order was set aside in a writ

petition filed by the Appellant before the Mumbai High Court by judgment and order dated November 28, 2019.

3. The submission, therefore, that has been advanced by the learned Counsel is that this Appeal has been rendered infructuous.

4. Shri L. Nandkumar, learned Authorized Representative of the Department has no objection.

5. The appeal, therefore, stands dismissed as having been rendered infructuous.

(Order dictated and pronounced in the open court)

(JUSTICE DILIP GUPTA)
PRESIDENT

(P.V. SUBBA RAO)
MEMBER (TECHNICAL)